

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

CUSTOMS Appeal No. 11412 of 2017

(Arising out of OIA-AHD-CUSTOM-000-APP-003-17-18 dated 06.04.2017 passed by
Commissioner of Central Excise, Customs & Service Tax-Ahmedabad)

MILTON INDUSTRIES LIMITED

1/2, CHITRA AMI APPTT., OPP. OLD RBI,
ASHRAM ROAD, AHMEDABAD-GUJARAT

...Appellant

VERSUS

C.C. AHMEDABAD

CUSTOM HOUSE,
NEAR ALL INDIA RADIO NAVRANGPURA,
AHMEDABAD, GUJARAT

...Respondent

APPEARANCE:

None appeared for the Appellant

Shri Anand Kumar, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. 12225 /2023

DATE OF HEARING: 05.10.2023

DATE OF DECISION: 05.10.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:- 22.03.2023, 25.04.2023, 29.05.2023, 04.07.2023, 27.07.2023 and 24.08.2023.

2. However, on any of the above occasions, none appeared on behalf of the appellant. In this circumstance, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982.

3. The appellant has liberty to approach this tribunal for revival of the appeal if they are interested for disposal of appeal on merit by filing appropriate application.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Neha